

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 329/TT/2022**

**Subject** : Petition for determination of transmission tariff for the transmission lines owned by the Petitioner (MPPTCL) which have been held to be ISTS lines for the year 2019-20 to 2023-24 for inclusion of these assets in computation of Point of Connection Charges and Losses in accordance with the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2019 and (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

**Date of Hearing** : 6.2.2024

**Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Madhya Pradesh Power Transmission Company Limited (MPPTCL)

**Respondent** : PGCIL/CTUIL and 4 Others

**Parties present** : Ms. Poorva Saigal, Advocate, MPPTCL  
Shri Ravi Nair, Advocate, MPPTCL

**Record of Proceedings**

The order in the instant petition was reserved on 10.10.2023. However, the order could not be issued prior to Shri I.S. Jha, Member, demitting the office. Accordingly, the matter is listed for hearing today.

2. The learned counsel for the Petitioner submitted that arguments were already heard in the matter and requested that the Commission may accordingly pass the order.
3. After hearing the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

